National Company Law Tribunal

Allahabad Bench

CPNO. 121/ALD 2017

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.12.2017

NAME OF THE COMPANY: Sanjeev Agaswal VIS omleadeshwas Colonises Put Ltd SECTION OF THE COMPANIES ACT/1 & B CODE: 241/244 of the Companies Act of 2013

SI. NO.		signation	Representation	_ Signa	ature.
<u>1.</u>	Rymato Sal	Adu	Petitions	7 1 2 2	Regnyl len
<u>2.</u>	Anil Komor	ACS.	u	J Grant	Regnel len
3.	Ashish Ur. Siv.	Adv.	Parlana 2	Lu A	182
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Sh. Rajnish Sinha, Advocate for the petitioner. Sh. Ashish Kumar Srivastava, Advocate for the respondent no.2 & 4. Sh. Vineet Dubey, Advocate for the respondent no.2.

In the present matter, the respondent no.3 the Additional Director being nominee of this Court did not file its reply on such pretext that his services are being required for evidence proposed before a CBI Court in Kolkata. Hence, some more time to be granted.

A perusal of the previous proceeding dated 23.11.2017 goes to show that, this Court had directed the respondent no.3 to file reply to the company petition within 10 days after receipt of a copy of the main company petition, which is not filed till date. The respondent no.3 is seeking further time on one or another pretext, which cannot be treated as a healthy practice. Moreover, it is unfortunate for this Court that its nominee Director protracting the Court proceeding in filing its reply, which cannot be permitted. Therefore, the respondent no.3 is directed to file its reply, if any, by another 10 days by serving an advance copy to the petitioner and shall also make a cost of Rs.1,000/- (Rupees One Thousand Only). A copy of this order be sent to the CMD, Syndicate Bank.

The matter to be listed on 24th January, 2018.

Dated:15.12.2017

H.P. Chaturvedi, Member (Judicial)

Typed by: Kavya Prakash Srivastava (Stenographer)